NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH - CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

: TCP/255/ (IB)/2017 PETITION NUMBER

: T. RAVICHANDRAN NAME OF THE PETITIONER(S)

: VENTURA ENGINEERS INDIA PVT LTD NAME OF THE RESPONDENT(S)

UNDER SECTION : 433 (e)(f)

SIGNATURE S.No. NAME (IN CAPITAL) DESIGNATION

REPRESENTATION BY WHOM

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ORDER

Counsel for the Applicant present. Counsel for the Respondent present. As seen from the previous Orders, the Applicant was directed to send notice to the ISRO for taking a material i.e., 25 Nos of Pistons-1, which are lying with the Petitioner. - The Counsel for the Petitioner submitted that the notices were issued but there is no response from the ISRO. In the circumstances, the **Registry** is directed to issue notice to the ISRO and the Applicant is also directed to send a private notice to the ISRO, for the presence of their representative on the next date of hearing. The Counsel for the Applicant is directed to provide the correct address of the ISRO to the Registry for sending notice. Put up on 28.02.2018 at 10.30 AM.

> (CH.MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)